

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 64/(MAH)/2015  
CA No. 122/2016 & MA 164/2016

CORAM:

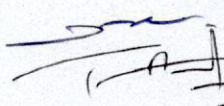
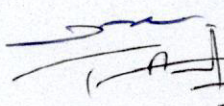
Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2017

NAME OF THE PARTIES: Mr. Fidaali Moiz Mithiborwala & Anr.  
V/s.  
M/s. Aceros Fortune Industries Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 59, 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Saurabh Kulkarni	Adv Respondent	
2.	TASNEM DUMADI	Adv for the Petitioner	

Common Order

CA NO.122/2016 & MA NO.164/2016 in TCP No. 65/397-398/CLB/MB/MAH/2015  
CA NO.122/2016 & MA NO.164/2016 in TCP Nos. 64/59,397-398/CLB/MB/MAH/2015  
CA NO.122/2016 & MA NO.164/2016 in TCP Nos. 66/397-398/CLB/MB/MAH/2015  
CA NO.122/2016 & MA NO.164/2016 in TCP Nos. 67/397-398/CLB/MB/MAH/2015  
CA NO.122/2016 & MA NO.164/2016 in TCP Nos. 68/397-398/CLB/MB/MAH/2015

Heard on Amendment Applications, for orders on 23.1.2017.

On the reply filed by the Respondents, the petitioner side is given liberty to  
file rejoinder on or before next date of hearing.

List this matter for hearing on 23.1.2017.

sd/-  
B.S.V. PRAKASH KUMAR  
Member (Judicial)

sd/-  
V. NALLASENAPATHY  
Member (Technical)